of the Ministry of Social Justice & Empowerment to promote voluntary action for persons with disabilities.

- (b) and (c) To promote economic rehabilitation of the persons with disabilities, the National Handicapped Finance & Development Corporation (NHFDC) provides concessional loans for self employment and income generating activities. The NHFDC has disbursed Rs. 1284.32 lakh to 3015 beneficiaries during 2001-02.
- (d) to (f) The National Policy on Disability Prevention and Rehabilitation is at an advanced stage of formulation.

## National Trust for welfare of persons with Autism

2758. SHRIMATIGURCHARAN KAUR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the objective of National Trust for Welfare of Persons with Autism, etc. and since when it is functional;
- (b)the programmes/schemes being run by the Trust and amount spent under each scheme/programme, so far;
- (c) the appraisals, if any, of schemes/programmes to asses the actual flow of benefit to the target groups and outcome thereof;
- (d) the manpower in position in the Trust as against authorized/ sanctioned strength and whether this is not affecting proper examination of schemes/programmes which involve spending of Government money; and
  - (e) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SATYABRATA MOOKHERJEE): (a) The objectives of the National Trust are given in Statement. I (See below). The Trust started functioning in July, 2000.

(b) The programmes/schemes being run by the Trust and the amount spent so far is as under:—

Name of the Scheme	Amount released
<ol> <li>Establishment of Relief Institutions</li> <li>Training of care givers</li> </ol>	Rs. 2,21,12,043 Rs. 42,68,880

- (c) Since just one year has elapsed since implementation of the schemes mentioned above, no appraisal h as been done. However, feed back is obtained regarding numbers of beneficiaries and delivery of other services in respect of the projects funded by the National Trust.
- (d) and (e) The manpower position against the sanctioned posts is given in Statement-II (See below). Proper examination of the project proposals received under the schemes/programmes of National Trust is ensured before funds are released to the implementation agencies.

## Statement-I

Objectives of the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities

- (a) to enable and empower persons with disability to live as independently and as fully as possible within and as close to the community to which they belong;
- (b) to strengthen facilities to provide support to persons with disability to live within their own families;
- (c) to extend support to registered organizations to provide need based services during period of crisis in the family of persons with disability;
- (d) to deal with problems of persons with disability who do not have family support;
- (e) to promote measures for the care and protection of persons with disability in the event of death of their parent 01 guardian;
- (f) to evolve procedure for the appointment of guardians and trustees for persons with disability requiring such protection;
- (g) to faciltiate the realisation of equal opportunities, protection of rights and full participation of persons with disability: and
- (h) to do any other act which is incidental to the aforesak;

## RAJYA SABHA

Statement-Il

Manpower position against sanctioned posts

SI. No.	Name of Posts	No. of Posts Sanctioned	Filled
1.	Chairperson	1	1
2.	Chief Execuitve Officer	1	1
3.	Deputy Director	1	1
4.	Assistant Legal Advisor*	1	
5.	Accounts Officer*	1	_
6."	Private Secretary	1	1
7.	Personal Assistant	2	1
8.	Assistant	1	_
9.	Upper Division Clerk	1	'
10.	Lower Division Clerk	1	2
11.	Peon/Chowkidar	3	2

<sup>\*</sup> Since Recruitment Rules have not yet been finalized, appointments of one Legal Adviser and one Finance Officer have been made on retainership and consolidated salary respectively.

## Schemes to strengthen the legal rights of senior citizens

2759. SHRI RK. MAHESHWARI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government have formulated any scheme for the welfare of the Senior Citizens of the country so as to get benefit of their long experience and strengthen their legal rights;
  - (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of those States where Welfare Schemes for these citizens are already being implemented without any Central assistance; and